

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 1004 OF 2024**

**IN THE MATTER OF:**

Prahlad Roy Goenka & Anr.

... Applicant(s)

Versus

Union of India & Ors.

... Respondent(s)

**BRIEF RESPONSE ON BEHALF OF RESPONDENT NO. 7 /**

**UJVNL**

**PAPER BOOK  
(FOR INDEX: KINDLY SEE INSIDE)**

**FILED BY:**



**(ARJUNGARG)**

Advocate for Respondent No. 7

**Dated: 06.03.2025**

**Place: New Delhi**

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**FILED BY;**



**[ARJUN GARG]**

**Advocate for Respondent No. 7/UJVNL**

F-2, 2<sup>nd</sup> Floor, Lajpat Nagar-3

New Delhi-110024,

Mob: 9971796913

Email: [arjun.garg@agalaw.in](mailto:arjun.garg@agalaw.in)

**NEW DELHI**

**DATED: 06.03.2025**

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**UJVNL**

**IT IS MOST RESPECTFULLY SHEWETH:**

1. That the present Application has been filed by the Applicants raising concerns on the declining rate of Golden Mahseer fish in the aquatic ecosystem in India especially in Himalayan region, and *inter alia* attributing construction of dams/barrages as one of the reasons for the same on the ground that this hampers the migration of these fishes for their breeding.
2. That the present Response is being filed in compliance of Order dated 19.11.2024 whereby this Hon'ble Court was pleased to issue notice in the present matter.
3. Respondent No. 7, Uttarakhand Jal Vidyut Nigam Limited (UJVNL), is a wholly owned corporation of Government of Uttarakhand and operates and maintains the hydropower

projects along with the construction of new projects under the State Government in Uttarakhand. The company plays a crucial role in harnessing Uttarakhand's rich hydropower potential, ensuring sustainable energy production and contributing to the state's economic growth. With a mandate to develop, operate, and maintain hydroelectric projects, UJVNL has been instrumental in strengthening the region's energy infrastructure.

4. It is pertinent to note here that initially, the company was incorporated as Uttaranchal Jal Vidyut Nigam Ltd (Respondent No. 8) on 12.12.2001. Subsequently, the name was changed to Uttarakhand Jal Vidyut Nigam Ltd on 2.7.2007, and eventually to UJVN Ltd on 4.4.2011. As such, Respondent No. 8 and Respondent No. 7 are the same entity. Since name of Respondent No. 8 has already been changed to UJVN Ltd, i.e. Respondent No. 7, the present reply is being filed on behalf of Respondent No. 7 and it is prayed that name of Respondent No. 8 may kindly be deleted from the array of parties.
5. It is submitted that out of eight hydropower projects/dams/barrages identified by the Petitioner with regard to the Golden Mahaseer, only one Barrage, i.e. Veerbhadra Barrage (also known as Pashulok Barrage), situated on River Ganga (Upper Ganga River Basin Stretch), located 5 km downstream of Rishikesh and serving the Chilla Power House is owned and operated by Respondent No. 7 UJVNL. Commissioned in 1980, the barrage has been operational for the past 43 years after obtaining all mandatory clearances from the relevant authorities.

6. At the outset, it may be germane to note that the Kalagadh Dam mentioned at S. 6 at Para 24 is not managed by the answering Respondent UJVNL, but by UPID, and hence the present response is limited to the Veerbhadra Barrage as mentioned above.
  
7. It is submitted that the Veerbhadra Barrage serves to divert water for generation of electricity at the Chilla Power House (144 MW). When Veerbhadra barrage was being constructed, as per the design an un-gated passage of 1.5 meter has been provided in the form of divide wall. In the design of the barrage provision has been made for continuous release of 3 to 9 cumecs of water at different pond levels for sustenance of aquatic environment / Aviral Dhara known as 'Ram Dhara' since its inception. It is pertinent to note that the ungated passage and the continuous flow ensures that the migration of the Golden Mahseer remains uninterrupted by the barrage.

A true copy of the layout plan depicting the Veerbhadra barrage along with the Ram Dhara/ divide wall is annexed herewith and marked as **ANNEXURE – A [Pg. 11 ]**.

A true copy of the drawing of Ram Dhara /divide wall depicting the downstream portion present in the Veerbhadra barrage is annexed herewith and marked as **ANNEXURE – B [Pg. 12 ]**.

A true copy of the drawing of Ram Dhara /divide wall depicting the upstream portion present in the Veerbhadra barrage is annexed herewith and marked as **ANNEXURE – C [Pg. 13]**.

A true copy of the photo showing the presence of Ram Dhara and an uninterrupted flow from the Veerbhadra barrage (taken in May 2024) is annexed herewith and marked as **ANNEXURE – D [Pg. 14 ]**.

- 8.** It is further most respectfully submitted that during the rainy season, the barrage gates are opened to regulate the increased water flow, which is significantly higher than the required level. Notably, the breeding season of the Golden Mahseer coincides with the monsoons, during which apart from the aforesaid uninterrupted passage of 1.5 meters, the opening of the gates further facilitates natural flow, ensuring that the Veerbhadra Barrage does not hinder the migration of the Golden Mahseer for breeding.
- 9.** Insofar as maintaining E-flow in the river is concerned it is submitted that E-flow in the downstream of Veerbhadra Barrage is being maintained as per the recommendations by the Central Water Commission (CWC) and in terms of Govt. of India Gazette Notification REGD No.D.L.33004/99 dated 09.10.2018. A true copy of the Gazette Notification No. S.O. 5195(E) dated 09.10.2018 issued by the Ministry of Water Resources River Development and Ganga Rejuvenation is annexed herewith and marked as **ANNEXURE – E [Pg.15-19]**.

10. As per the said Notification, the e-flow required to be maintained at various seasons is as under:

Sl. No.	Season	Months	(%) Percentage of Monthly Average Flow observed during each of preceding 10-daily period
1	Dry	November to March	20
2	Lean	October, April and May	25
3	High Flow Season	June to September	30

11. To ensure compliance of the aforesaid requirement, CWC issues directives every 10 days for maintaining E-flow depending on last 11 days average flow. It is submitted that the ten daily Discharge is collected by CWC from their G&D Site. Accordingly order for release of 20%, 25%, 30% of that average flow is issued by CWC. For example, the 10 day requirement of e-flow from 01.02.25 to 10.02.25, 11.02.25 to 20.02.25 and 21.02.25 to 28.02.25 is annexed herewith and marked as **ANNEXURE - F [Pg. 20 to 25 ]**.
12. The aforesaid parameters are being complied with by the answering Respondent in respect of the Veerbhadra Barrage. A true copy of the chart depicting the daily E-flow in Veerbhadra Barrage for the month of February 2025 is annexed herewith and marked as **ANNEXURE – G [Pg. 26 ]**

13. The Data annexed above clearly shows that the average E-flow maintained at Veerbhadra Barrage is higher than the minimum required by CWC.
14. It is thus clear that E-flow in case of the Veerbhadra Barrage complies with the environmental needs of the aquatic life, biodiversity and for all the other essential functions of the river such as nutrient carriage, sediment movement and depth/velocity of water flow, crucial for fish migration and thus operation of Virbhadra Barrage and Chilla Power house does not affect adversely the population of fish and fish reproduction.
15. Insofar as the other prayer with regard to removal of all dams/barrages is concerned, it is submitted that such drastic steps are neither warranted nor justified for the reasons mentioned above, as also the submissions made hereinunder.
16. It is submitted that in states like Uttarakhand, where hydropower is a primary energy source, shutting down such projects due to concerns over aquatic life as prayed by Applicants, would disrupt power supply and cause significant loss of power generation, disrupting the day to day lives of the citizens of the State, and will also result in tremendous revenue loss, forcing the state to procure electricity at higher costs. The barrage in question already complies with all necessary E-flow requirements and ensures an uninterrupted passage for aquatic life. Instead of closure, a balanced approach by incorporating ecological safeguards and modern technology that allows

hydropower projects to support economic growth, energy security, and public welfare without compromising environmental sustainability may kindly be taken.

17. It is submitted that the 2 measures suggested which are concerned with Respondent No. 7 and their response are thus summarised as under:

- i. **Assess and Implement E-flows:** As per the aforesaid submissions the barrage is maintaining the E-flow by maintaining the targeted daily average discharge issued by CWC every 10 days.
- ii. **Removal of all the dams/barrages which affect the habitat of Mahseer, including but not limited to those listed above /Implementation of fish ladders/elevators at concerned dams/barrages:** As per the aforesaid submissions removal/closure of dams/barrages is not the solution but to have a mechanism and procedure in place to conserve the aquatic life along with fulfilling the human needs. So far as fish ladder/elevators are concerned there is already a 1.5-meter-wide passage for uninterrupted migration movement of Golden Mahseer at all times in Veerbhadra barrage, coupled with the opening of gates in the monsoon season, which is also the breeding season for the Golden Mahaseer, thus enabling smooth upstream and downstream movement.

18. It is further submitted that as the Veerbhadra barrage falls in the river Ganga then if any alterations is to be made in the barrage the approval of the CWC is mandatory.
19. It is further submitted that fish migration is typically studied through radio tagging or marking studies. However, no such scientific study has been conducted in this stretch of the Ganges River till date. Conducting such a study by the concerned department would provide more accurate data on migration patterns, helping to formulate better norms for conservation and management.
20. As such, the answering Respondent prays that the mechanisms adopted at present at the Veerhadra barrage are sufficient and do not hinder the growth of the Golden Mahaseer fish. However in order to find a workable and practical solution, the answering Respondent prays that this Hon'ble Tribunal may constitute an expert committee under the aegis of MOJS/CWC to assess the situation and to submit its Report to the Hon'ble Tribunal.
21. In view of the aforesaid submissions, it is therefore respectfully prayed that this Hon'ble Tribunal may dismiss the Application qua Respondent No. 7, and /or may kindly be pleased to pass appropriate orders in the present Application.

**NEW DELHI**  
**DATE: 04.03.2025**

**FILED BY:**  
  
**[ARJUN GARG]**  
**Advocate for Respondent No. 7**

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW  
DELHI

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IN THE MATTER OF:

PRAHLAD GOENKA & ANR.

... APPLICANTS

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

AFFIDAVIT

I, Lalit Kumar, S/o Shri Nand Lal Tamta, Aged about 43 Years, presently posted as Executive Engineer, Uttarakhand Jal Vidyut Nigam Limited (UJVN Limited), presently at New Delhi, do hereby solemnly affirm and state on oath as under: -

1. That I am the Authorized Representative of the Respondent No. 7 in the above matter and I am conversant with the facts and circumstances of the case. As such I am authorized and competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Response and I state that the contents thereof are true and correct to my knowledge and based on information received from record.



3. Annexures filed with the Response are true copies of their respective originals.

  
DEPONENT

**VERIFICATION**

I, the deponent abovenamed, do hereby verify that the contents of the above affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this the 5<sup>th</sup> day of March, 2025.



  
DEPONENT

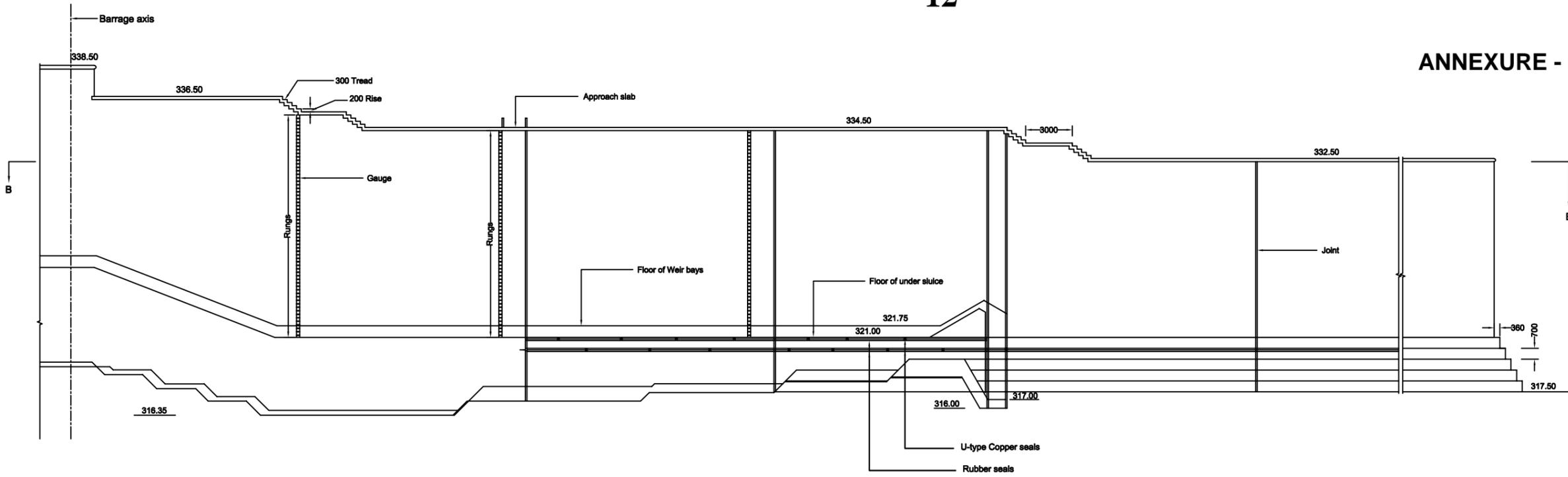
**ATTESTED**

  
Notary Public, Delhi

05 MAR 2025



ANNEXURE - B



SECTION A-A

NOTES:-

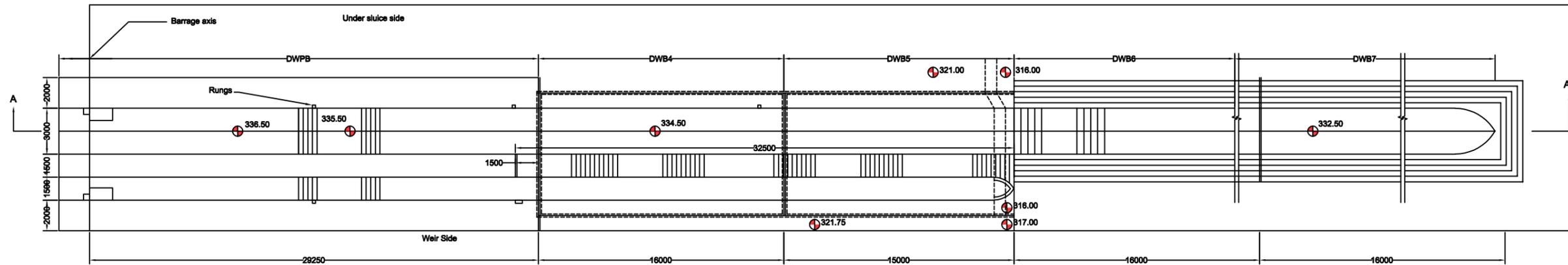
1. All dimensions are in mm except R.L.s which are in metres.
2. Concrete mix used shall conform to M100 as specified in IS:456-1956. 300mm facing concrete shall be M-150.
3. The steel bars shall be high yield strength deformed bars conforming to IS:1786-1966.
4. The details of joint between the divide wall and U/s floor shall be the same as that of the joint between pier and U/s floor.
5. Splicing of bars shall be done as per IS:456-1966 clause No. 181. It shall be properly staggered.
6. No foundation shall be laid on filled up earth. The sub grade shall be properly leveled before laying concrete.
7. Rungs anchor rings and gauge shall be provided at places specified in the drawings. The details of the same shall be given in a separate drawing.
8. The details of DWPB shall be given in separate drawing.
9. Details of the gate and stop log grooves are tentative, pending finalization of position of grooves of barrage gates (to be supplied through contractor) by site Engineers.
10. This drawing shows the layout only. For details of reinforcement see drawing No. 45-P1 -RH-RHB-62.
11. For section C-C, see drawing No. 45-P1 -RH-RHB-62.

REFERENCE DRAWINGS:-

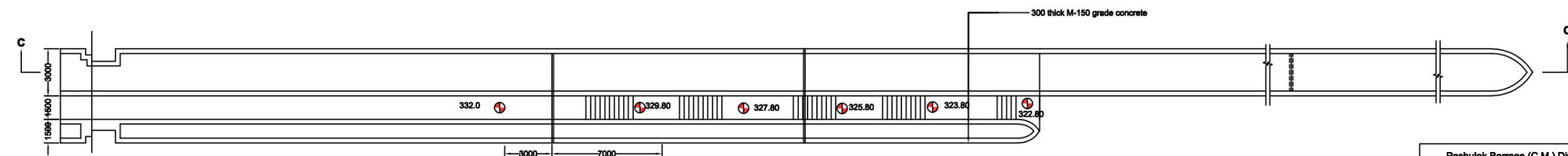
- |  |                            |
|--|----------------------------|
| 1. Details of floor of weir bays - sheet 1 of 2 sheets     | Drg. No. 7-R-RH-RHB-15     |
| 2. Details of floor of weir bays - sheet 2 of 2 sheets     | Drg. No. 8-R-RH-RHB-16     |
| 1. Details of floor of under sluice - sheet 1 of 2 sheets  | Drg. No. 11-P1-R-RH-RHB-21 |
| 2. Details of floor of under sluice - sheet 2 of 2 sheets  | Drg. No. 12-P1-R-RH-RHB-22 |
| 3. Typical details of joints in barrage and head regulator | Drg. No. 9-P1-R-RH-RHB-19  |

Legend

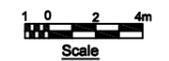
- D.W.B. - Divide wall Block  
 D.W.P.B.- Divide wall Pier Block



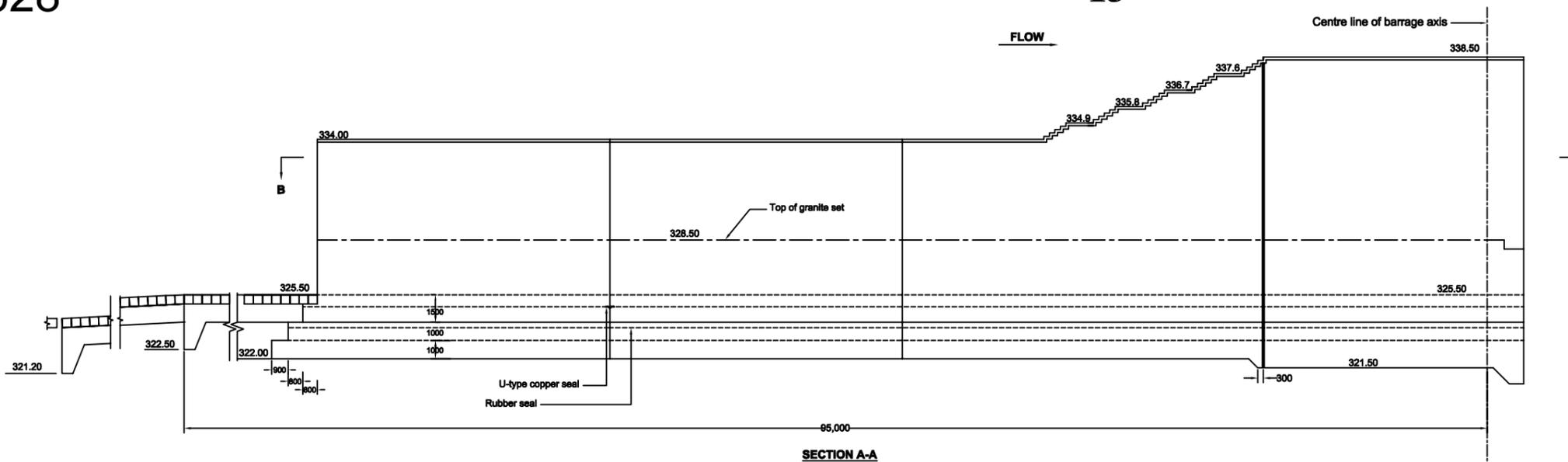
PLAN



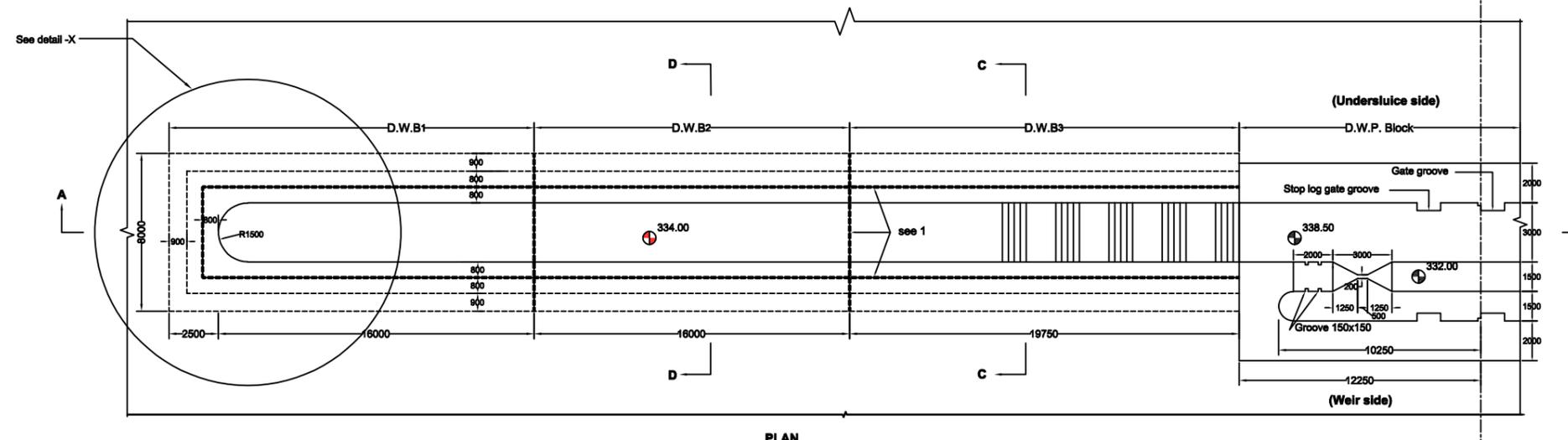
SECTION B-B



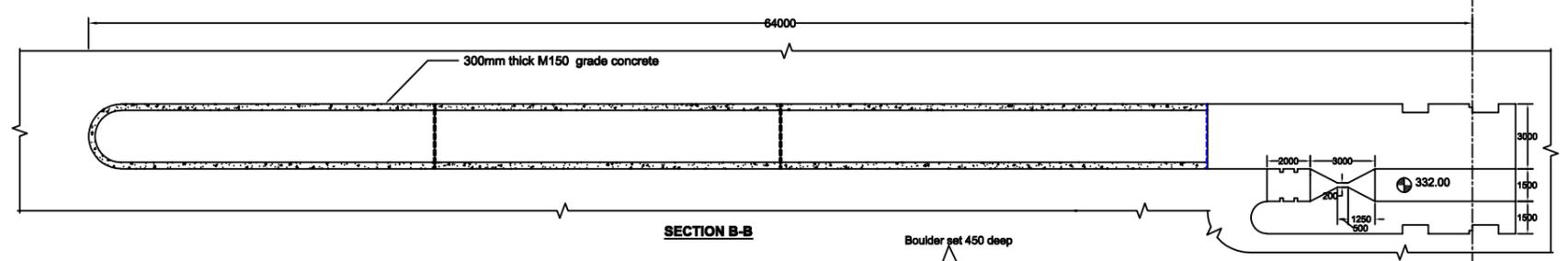
Pashulok Barrage (C.M.) Div. Rishikesh, UJVNL		IRRIGATION DEPARTMENT UTTAR PRADESH CENTRAL DESIGN DIRECTORATE POWER HOUSE DESIGN UNIT -1	
Reproduced in Autocad by Advance Engineering & Consultancy Services, Dehradun		GARHWAL RISHIKESH CHILA HYDEL SCHEME	
RISHIKESH BARRAGE DETAILS OF DIVIDE WALL DOWN STREAM PORTION SHEET 1 OF 2 SHEETS		RISHIKESH BARRAGE DETAILS OF DIVIDE WALL DOWN STREAM PORTION SHEET 1 OF 2 SHEETS	
Drawn by: Sushil Kumar	Date: 24-12-2022	Dwg.no.:	Date:
		44-P1-RH-RHB-61	30-01-76
<b>RB/DR/RHB-34</b>			



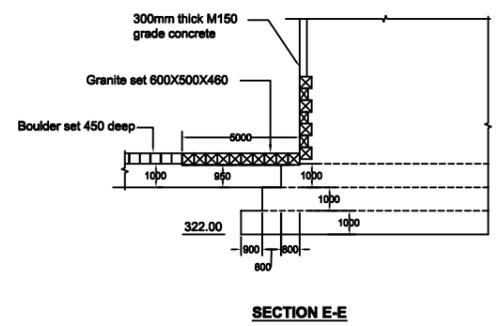
SECTION A-A



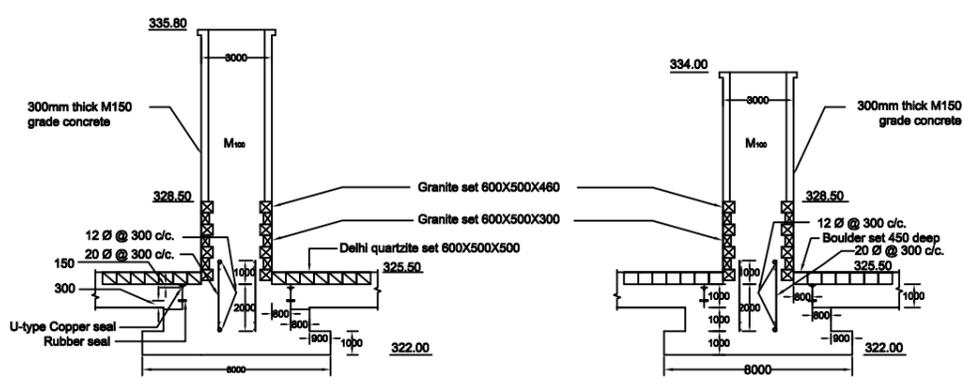
PLAN



SECTION B-B

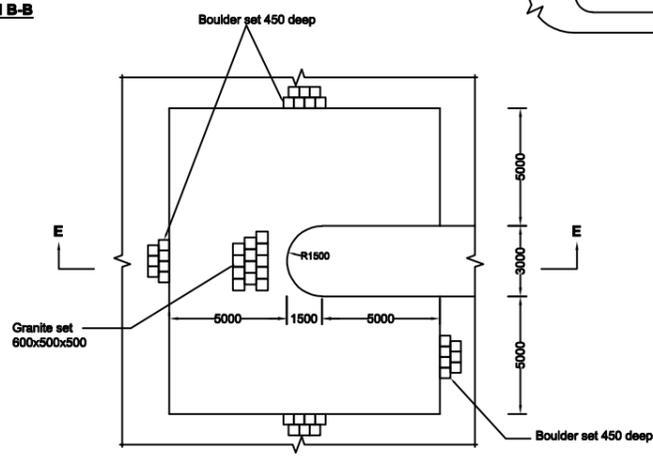


SECTION E-E



SECTION C-C

SECTION D-D

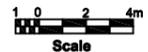


DETAIL AT X

**Legend**  
 D.W.B. - Divide wall Block  
 D.W.P. Block- Divide wall Pier Block

- NOTES:-**
1. All dimensions are in mm except R.L.s which are in metres.
  2. The U/S length of divide wall is subject to modification. Concurrence of I.R.I Roorkee may be taken before starting the work.
  3. The details of joints between the divide wall and U/S floor shall be the same as that of the joint between pier and U/S floor.
  4. For details of D.W.P. block refer to relevant drawings.
  5. Concrete mix. used shall conform to M100 as specified in IS:456-1966 unless otherwise specified.
  6. No foundation shall be laid on filled up earth. The subgrade shall be properly levelled before laying concrete.
  7. The divide wall shall be located after four bays from the left abutment as recommended by I.R.I. Roorkee.
  8. Details of the gate and stop log grooves are tentative, pending finalisation of position of grooves of barrage gates (to be supplied through contractor) by site Engineers.

- REFERENCE DRAWINGS:-**
- |  |                            |
|--|----------------------------|
| 1. Details of floor of weir bays-sheet 1 of 2 sheets       | Drg. No. 7-R-RH-RHB-15     |
| 2. Details of floor of weir bays-sheet 2 of 2 sheets       | Drg. No. 8-R-RH-RHB-16     |
| 3. Details of floor of under sluice -sheet 1 of 2 sheets   | Drg. No. 11-P1-R-RH-RHB-21 |
| 4. Details of floor of under sluice -sheet 2 of 2 sheets   | Drg. No. 12-P1-R-RH-RHB-22 |
| 5. Typical details of joints in barrage and head regulator | Drg. No. 9-P1-R-RH-RHB-19  |



Pashulok Barrage (C.M.) Div. Rishikesh, UJVNL		IRRIGATION DEPARTMENT UTTAR PRADESH CENTRAL DESIGN DIRECTORATE POWER HOUSE DESIGN UNIT -1	
Reproduced in Autocad by Advance Engineering & Consultancy Services, Dehradun		GARHWAL RISHIKSH CHILA HYDEL SCHEME	
RISHIKESH BARRAGE DETAILS OF DIVIDE WALL UPSTREAM PORTION		RISHIKESH BARRAGE DETAILS OF DIVIDE WALL UPSTREAM PORTION	
Drawn by: Sushil Kumar	Date: 10-01-2023	Drg.no.: 36-P1-RH-RHB-53-a	Date: 06-01-76
RB/DR/RHB-27			

REVISION	FIRST
1. Width of foundation slab of D.W.P. Block increased to 10000.	
2. Width of free flow channel increased to 1500.	





# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 4009]

नई दिल्ली, बुधवार, अक्टूबर 10, 2018/आश्विन 18, 1940

No. 4009]

NEW DELHI, WEDNESDAY, OCTOBER 10, 2018/ASVINA 18, 1940

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 9 अक्टूबर, 2018

**का.आ. 5195(अ).**—गंगा नदी अत्यधिक पवित्र और इस देश के लोगों द्वारा अत्यंत पूजनीय है तथा गंगा नदी बेसिन जल ग्रहण क्षेत्र के निबंधनानुसार भारत में बृहत्तम नदी बेसिन है, जिसमें संपूर्ण देश की छब्बीस प्रतिशत भूमि सम्मिलित है तथा जो लगभग पचास करोड़ जनसंख्या के लिए पोषणीय है;

और गंगा नदी विशेष गुणों, विशिष्टताओं तथा महत्व के रूप में अद्वितीय है जिसका महत्वपूर्ण लौकिक और स्थानिक प्रभाव भिन्नता के साथ जल-विज्ञान, भू-आकृतिविज्ञान, ऐतिहासिक, सामाजिक-सांस्कृतिक और आर्थिक कारण हैं;

और गंगा नदी को राष्ट्रीय नदी का दर्जा दिया गया है तथा नदी-प्रणाली में सिंचाई, घरेलू, औद्योगिक और अन्य प्रयोजनों के लिए बेसिन में सदैव पानी की बढ़ती मांग के साथ घरेलू अपशिष्ट और आद्योगिक अपशिष्ट सहित विभिन्न स्रोतों से प्रदूषण प्रवेश कर रहा है, जो नदी के स्वास्थ्य को लंबे समय से प्रभावित कर रहा है;

और भारत सरकार समुचित पर्यावरण प्रवाह तथा साथ ही नदी में प्रदूषण के प्रवेश के निवारण को सुनिश्चित करने के लिए नदियों की पौष्टिकता की बहाली करने और उसे बनाए रखने के लिए वचनबद्ध है;

और यह सुनिश्चित करना आवश्यक है कि गंगा नदी में हर समय पानी के निर्बाध प्रवाह को पूरी तरह से बनाए रखा जाए, जिससे मौसमी भिन्नताओं को बदले बिना नदी में प्रवाह की निरंतरता सुनिश्चित हो सके;

केंद्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के अधीन अधिसूचना का.आ. 3187 (अ), तारीख 7 अक्टूबर, 2016 द्वारा गंगा नदी जलक्षेत्र के संरक्षण, संरक्षा और प्रबंध तथा निम्नलिखित प्रयोजनों के लिए एक प्राधिकरण अर्थात् राष्ट्रीय स्वच्छ गंगा मिशन का गठन किया था, अर्थात्:-

(क) गंगा नदी और उसकी सहायक नदियों के जल की गुणवत्ता और पर्यावरणीय बहनीय संरक्षण, संरक्षा और प्रबंध को सुनिश्चित करने के उद्देश्य से सतैव विभिन्न क्षेत्रों में विभिन्न बिंदुओं पर बनाए रखने के लिए अपेक्षित गंगा नदी और उसकी सहायक नदियों में पारिस्थितिक

प्रवाह के परिमाण को अवधारित करवाने तथा उसे अधिसूचित करवाने और पर्याप्त पारिस्थितिक प्रवाह को बनाए रखने के लिए ऐसे सभी आवश्यक कदम उठाना या निदेशित करना;

(ख) गंगा नदी के जलीय प्रेक्षण स्टेशनों के माध्यम से विनिर्दिष्ट बिंदुओं पर पानी के औसत प्रवाह को विनिर्दिष्ट करना;

(ग) गंगा नदी तथा उसकी सहायक नदियों में जल के प्रवाह की निरंतर मानीटरी के लिए तंत्र विकसित करना;

और केंद्रीय सरकार ने गंगा नदी और उसकी सहायक नदियों में कतिपय प्रवाहों को निर्धारित करने का विनिश्चय किया है।

2. अतः केंद्रीय सरकार, गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के पैरा 39 के उपपैरा (3) और पैरा 41 के उपपैरा (2) की मद (ज) के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिंचाई, जल विद्युत्, घरेलू और औद्योगिक प्रयोजनों तथा अन्य अपेक्षाओं के लिए नदी प्रवाह को परिवर्तित करने के लिए संरचनाओं या परियोजनाओं के निम्न प्रवाह अवस्थानों पर न्यूनतम पर्यावरणीय प्रवाहों को बनाए रखने के लिए अधिसूचित करती है, अर्थात्:-

I. देवप्रयाग से हरिद्वार तक अंत में मिलने वाले क्रमवर्तीय सम्मिलनों के माध्यम से और उद्भव वाले ग्लेशियरों से आरंभ होने वाला **उपरी गंगा नदी बेसिन विस्तार:**

क्रम सं.	ऋतु	मास	प्रत्येक पूर्ववर्ती 10 दैनिक अवधि के दौरान प्रेक्षित मासिक औसत प्रवाह का प्रतिशत(%)
1.	शुष्क	नवंबर से मार्च	20
2.	क्षीण	अक्तूबर, अप्रैल और मई	25
3.	उच्च प्रवाह ऋतु	जून से सितंबर	30*#

\*#उच्च प्रवाह ऋतु के मासिक प्रवाह का 30%

II. **हरिद्वार, उत्तराखंड से उन्नाव, उत्तर प्रदेश तक गंगा नदी के मुख्य मार्ग का विस्तार:**

क्रम सं.	बैराज की अवस्थिति	बैराजों के सन्निकट निम्न धारा को निर्मुक्त करने वाला न्यूनतम प्रवाह (क्यूमैक्स में) (अक्तूबर से मई)	बैराजों के सन्निकट निम्न धारा को निर्मुक्त करने वाला न्यूनतम प्रवाह (क्यूमैक में) (जून से सितंबर)
(1)	भीमगौड़ा (हरिद्वार)	36	57
(2)	विजनौर	24	48
(3)	नरौरा	24	48
(4)	कानपुर	24	48

क्यूमैक-घनमीटर प्रतिसेकंड।

III. उपरोक्त उक्त पारिस्थितिकी प्रवाह निम्न के अध्यक्षीन हैं, अर्थात्:-

(i) न्यूनतम पर्यावरणीय प्रवाह का अनुपालन सभी विद्यमान, निर्माणाधीन और भविष्य की परियोजनाओं को लागू होता है;

(ii) विद्यमान परियोजनाएं जो वर्तमान में इन पर्यावरणीय प्रवाहों के मानदंडों के अनुरूप नहीं हैं, इनका पालन करेंगी और यह सुनिश्चित करेंगी कि वांछित पर्यावरणीय प्रवाह मानदंडों का पालन इस अधिसूचना के जारी करने की तारीख से तीन वर्ष की अवधि के भीतर किया जाए;

(iii) परियोजना जो सन्निर्माण की विभिन्न प्रक्रम पर हैं, जहां जमीनी भौतिक प्रगति आरंभ हो चुकी है और समुचित प्राधिकारी को रिपोर्ट की गई है, परियोजना को आरंभ करने के पूर्व और उसके पश्चात् अनुबद्ध पर्यावरणीय प्रवाह को बनाए रखने के लिए भी आवश्यक उपबंध करेगी;

(iv) लघु और सूक्ष्म परियोजनाएं जो सारवान रूप से नदी या धारा की प्रवाही विशेषताओं को परिवर्तित नहीं करती हैं, इन पर्यावरणीय प्रवाहों से छूट प्राप्त हैं;

(v) परियावरणीय प्रवाहों को बनाए रखने के लिए जल की बांछनीय मात्राओं की निर्मुक्ति को सुनिश्चित करने के लिए, इन नदी आगमों में प्रवाह की दशाएं समय-समय पर कालिक अंतरालों पर मानीटर की जाएंगी;

(vi) केंद्रीय जल आयोग अभिहित प्राधिकारी तथा डाटा का संरक्षक होगा तथा प्रवाहों के पर्यवेक्षण, मानीटरिंग, विनियमन तथा जब कभी अपेक्षित हो, समुचित प्राधिकारी को आवश्यक जानकारी रिपोर्ट करने के लिए उत्तरदायी होगा। यह किसी आपात स्थिति की दशा में जल भंडारण मानदंडों के बारे में तत्काल निर्णय लेने के लिए भी प्राधिकृत है। केंद्रीय जल आयोग त्रैमासिक आधार पर राष्ट्रीय स्वच्छ गंगा मिशन को प्रवाह मानीटरी-सह-अनुपालन रिपोर्ट प्रस्तुत करेगा;

(vii) संबंधित परियोजना विकासकर्ता या प्राधिकारी इस अधिसूचना की तारीख से छह मास के भीतर केंद्रीय जल आयोग विनिर्दिष्ट उचित अवस्थानों पर परियोजना स्थलों पर स्वचालित डाटा अर्जन और डाटा प्रेषण प्रसुविधाएं या अपेक्षित आवश्यक अवसंरचना लगाएगा। प्रवाह मानीटरी प्रसुविधा को लगाने, अंशांकन करने, उसे बनाए रखने का उत्तरदायित्व परियोजना विकासकर्ताओं या प्राधिकारियों का होगा और वे समय-समय पर केंद्रीय जल आयोग को डाटा प्रस्तुत करेंगे;

(viii) केंद्रीय सरकार, राष्ट्रीय स्वच्छ गंगा मिशन के माध्यम से, जब कभी अपेक्षित हो, गंगा नदी में विशेष मांग को पूरा करने के लिए अतिरिक्त जल को निर्मुक्त करने का निदेश दे सकेगी।

IV. संबंधित केंद्रीय और राज्य प्राधिकरण, सिंचाई का प्रभावी ढंग, जल का पुनः उपयोग और पुनः चक्रण, जिसके अंतर्गत विभिन्न प्रयोजनों के लिए भूजल निकालने की मानीटरिंग और विनियमन भी है, जैसे अच्छे और वैज्ञानिक व्यवहारों को अपना कर गंगा नदी के जल निकालने में कमी करने के लिए मांग पक्ष प्रबंध योजना कार्यान्वित करेंगे।

3. यह आदेश इसके राजपत्र में प्रकाशन की तारीख से प्रवृत्त होगा।

4. यह आदेश उद्भव वाले ग्लेशियरों से आरंभ होने वाले उपरी गंगा नदी बेसिन तथा देवप्रयाग से हरिद्वार तक और उत्तर प्रदेश के उन्नाव जिले तक गंगा नदी की मुख्य धारा को तथा अंत में मिलने वाली इसकी मुख्य सहायक नदियों के क्रमवर्ती सम्मिलनों पर लागू होगा।

[फा. सं. - Estt.01/2016-17/111/NMCG (Vol III)]

राजीव किशोर, कार्यकारी निदेशक (प्रशा.)

## MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

### (NATIONAL MISSION FOR CLEAN GANGA)

#### ORDER

New Delhi, the 9th October, 2018

**S.O.5195(E).**—Whereas, the River Ganga is the most sacred and deeply revered by the people of this country and the Ganga river basin is the largest river basin in India in terms of catchment area, constituting twenty six per cent of the country's land mass and supporting about half a billion population;

And whereas, River Ganga is unique as having special properties, features and importance, holding reasons that are hydrological, geomorphological, historical, socio-cultural and economical with significant temporal and spatial flow variation;

And whereas, River Ganga has been given status of a National river and the ever increasing demand for water in the basin for irrigation, domestic, industrial and other purposes coupled with pollution ingress from different sources including domestic waste, industrial waste, into river system is affecting the health of the said river for long;

And whereas, the Central Government is committed to restore and maintain the wholesomeness of the rivers ensuring appropriate environment flows and simultaneously preventing the pollution ingress into the said river;

And whereas, it is considered necessary to ensure that uninterrupted flows of water are maintained throughout its length at all times in River Ganga to ensure continuity of flows in the river without altering the seasonal variations;

And whereas the Central Government *vide* notification S.O. 3187(E), dated the 7<sup>th</sup> October, 2016 under the Environment (Protection) Act, 1986 (29 of 1986) has constituted an authority, namely, the National Mission for Clean Ganga for Rejuvenation, Protection and Management of River Ganga basin for the following purposes, namely:-

(a) to determine the magnitude of ecological flow in the River Ganga and its tributaries required to be maintained at different points in different areas at all times with the aim of ensuring water quality and environmentally

sustainable rejuvenation, protection and management of River Ganga and its tributaries and notifying the same and take or direct all such measures necessary to maintain adequate ecological flows;

- (b) to specify the average flow of water at specified points through Hydrological Observation Stations of the River Ganga;
- (c) to devise a system for continuous monitoring of flow of water in the River Ganga and its tributaries;

And whereas the Central Government has decided to determine certain flows in the River Ganga and its tributaries;

2. Now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act 1986 and read with sub paragraph (3) of paragraph 39 and item(h) of sub-paragraph(2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, the Central Government hereby notifies the following minimum environmental flows to be maintained at locations downstream of structures or projects meant for diversion of river flows for purposes like irrigation, hydropower, domestic and industrial and other requirements, namely:-

- I. **Upper Ganga River Basin Stretch** starting from originating glaciers and through respective confluences finally meeting at Devaprayag up to Haridwar:

Sl. No.	Season	Months	(%) Percentage of Monthly Average Flow observed during each of preceding 10-daily period
1	Dry	November to March	20
2	Lean	October, April and May	25
3	High Flow season	June to September	30 <sup>*#</sup>

\*# 30% of monthly flow of High flow season.

- II. **Stretch of main stem of River Ganga from Haridwar, Uttarakhand to Unnao, Uttar Pradesh**

S. No.	Location of Barrage	Minimum flow releases immediately downstream of barrages (In Cumecs) Non-Monsoon (October to May )	Minimum flow releases immediately downstream of barrages (In Cumecs) Monsoon (June to September)
(1)	Bhimgoda (Haridwar)	36	57
(2)	Bijnor	24	48
(3)	Narora	24	48
(4)	Kanpur	24	48

Cumec – Cubic Meter per second.

- III. The above said ecological flows are subject to the following, namely:-

- (i) the compliance of minimum environmental flow is applicable to all existing, under-construction and future projects;
- (ii) the existing projects, which currently do not meet the norms of these environmental flows, shall comply and ensure that the desired environmental flow norms are complied within a period of three years from the date of issue of this order;

- (iii) the project which is at different stages of construction, where physical progress on ground has been initiated and made and reported to appropriate authority shall also make necessary provisions to maintain the stipulated environmental flow before and after commissioning of the project;
- (iv) the mini and micro projects which do not alter the flow characteristics of the river or stream significantly are exempted from these environmental flows;
- (v) to ensure the release of desired quantities of water to maintain environmental flows, flow conditions in these river reaches shall be monitored at hourly intervals from time to time;
- (vi) the Central Water Commission shall be the designated authority and the custodian of the data and shall be responsible for supervision, monitoring, regulation of flows and reporting of necessary information to the appropriate authority as and when required and also authorised to take emergent decisions about the water storage norms in case of any emergency. The Central Water Commission shall submit flow monitoring-cum-compliance report on quarterly basis to National Mission for Clean Ganga;
- (vii) the concerned project developers or authorities shall install automatic data acquisition and data transmission facilities or required necessary infrastructure at project sites at appropriate locations specified by the Central Water Commission within six months from the date of this order. The installation, calibration, maintenance of flow monitoring facility shall be the responsibility of the project developers or authorities and they shall submit the data to the Central Water Commission from time to time;
- (viii) the Central Government through National Mission for Clean Ganga may direct release of additional water in the River Ganga to meet special demand as and when required.
- IV. The concerned Central and State authorities shall implement demand side management plans to reduce water withdrawal from River Ganga by adopting good and scientific practices such as efficient method of irrigation, reuse and recycle of water including monitoring and regulation of ground water withdrawals for various purposes.
3. This Order shall come into force on the date of its publication in the Official Gazette.
4. This Order shall apply to the upper Ganga River Basin starting from originating glaciers and through respective confluences of its head tributaries finally meeting at Devaprayag up to Haridwar and the main stem of River Ganga up to Unnao district of Uttar Pradesh

[F. No.- Estt.01/2016-17/111/NMCG(Vol III)]

RAJIV KISHORE, Executive Director(Admn)

//TRUE COPY//

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन नदी विकास एवं गंगा संरक्षण विभाग  
केंद्रीय जल आयोग  
कार्यालय अधिशासी अभियंता  
हिमालयी गंगा मंडल हरिद्वार



सत्यमेव जयते

Government of India  
Ministry of Jal Shakti  
Dept. of Water Resources, RD&GR  
Central Water Commission  
Office of the Executive Engineer  
Himalayan Ganga Division, Haridwar

Date -01.02.2025

To,

Project Head,  
Pashulok Barrage, U.J.V.N.L.,  
Rishikesh.

**Subject: e-flow targets of Pashulok Barrage, U.J.V.N.L., for the period 01.02.2025 to 10.02.2025-reg.**

**सन्दर्भ:** 1-Govt. of India Gazette Notification No. D.L.-33004/99 dated: 09.10.2018.  
2- Govt. of India Gazette Notification No. D.L.-33004/99 dated: 14.09.2019

Sir,

In Kind reference to above, following are the e-flow targets for the period for 01.02.2025 to 10.02.2025.

Sl. No.	Targeted Daily Average Discharge	Targeted Total Daily Volume	Period
1.	58.070 Cumecs	5.017 MCM	01.02.2025 to 10.02.2025

As per the approved SOP, the above values are based on the 20% of last 11 daily average inflow of period (21.01.2025 to 31.01.2025) to the Pashulok Barrage.

To account the diurnal variability in the inflows, the e-flow release rate (discharge) during the day may vary within 20 percent range of target e-flow rate of the day. However, the flow volume released during day shall not be less than the targeted daily volume of e-flow release.

It is imperative that strict compliance to the above be ensured.

This is issued with the approval of the Superintending Engineer, HOC, CWC, Dehradun.

*[Signature]*  
01/02/25  
(Executive Engineer)

**Copy to : for Information**

1. Principal Secretary, Irrigation Department, Government of Uttarakhand
2. Engineer-in-Chief, Irrigation and Water Resources Department, Government of Uttarakhand.
3. Chief Engineer, P. & D.O., Central Water Commission, Sewa Bhawan, New Delhi.
4. Chief Engineer, UGBO, Central Water Commission, Lucknow.
5. Executive Director (Technical), NMCG, DoWR, RD & GR, New Delhi.
6. Superintending Engineer, Hydrological Observation Circle, Central Water Commission Dehradun



To,

Date -11.02.2025

Project Head,  
Pashulok Barrage, U.J.V.N.L.,  
Rishikesh.

**Subject: e-flow targets of Pashulok Barrage, U.J.V.N.L., for the period 11.02.2025 to 20.02.2025-reg.**

सन्दर्भ: 1-Govt. of India Gazette Notification No. D.L.-33004/99 dated: 09.10.2018.  
2- Govt. of India Gazette Notification No. D.L.-33004/99 dated: 14.09.2019

Sir,

In Kind reference to above, following are the e-flow targets for the period for 11.02.2025 to 20.02.2025.

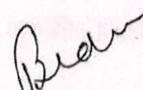
Sl. No.	Targeted Daily Average Discharge	Targeted Total Daily Volume	Period
1.	66.241 Cumecs	5.723 MCM	11.02.2025 to 20.02.2025

As per the approved SOP, the above values are based on the 20% of last 10 daily average Inflow of period (01.02.2025 to 10.02.2025) to the Pashulok Barrage.

To account the diurnal variability in the inflows, the e-flow release rate (discharge) during the day may vary within 20 percent range of target e-flow rate of the day. However, the flow volume released during day shall not be less than the targeted daily volume of e-flow release.

It is imperative that strict compliance to the above be ensured.

This is issued with the approval of the Superintending Engineer, HOC, CWC, Dehradun.

  
Shivam Tripathi  
(Executive Engineer)

**Copy to : for Information**

1. Principal Secretary, Irrigation Department, Government of Uttarakhand
2. Engineer-in-Chief, Irrigation and Water Resources Department, Government of Uttarakhand.
3. Chief Engineer, P. & D.O., Central Water Commission, Sewa Bhawan, New Delhi.
4. Chief Engineer, UGBO, Central Water Commission, Lucknow.
5. Executive Director (Technical), NMCG, DoWR, RD & GR, New Delhi.
6. Superintending Engineer, Hydrological Observation Circle, Central Water Commission Dehradun

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन नदी विकास एवं गंगा संरक्षण विभाग  
केंद्रीय जल आयोग  
कार्यालय अधिशासी अभियंता  
हिमालयी गंगा मंडल हरिद्वार



Government of India  
Ministry of Jal Shakti  
Dept. of Water Resources, RD&GR  
Central Water Commission  
Office of the Executive Engineer  
Himalayan Ganga Division, Haridwar

To,

Date -21.02.2025

Project Head,  
Pashulok Barrage, U.J.V.N.L.,  
Rishikesh.

**Subject: e-flow targets of Pashulok Barrage, U.J.V.N.L., for the period 21.02.2025 to 28.02.2025-reg.**

सन्दर्भ: 1-Govt. of India Gazette Notification No. D.L.-33004/99 dated: 09.10.2018.  
2- Govt. of India Gazette Notification No. D.L.-33004/99 dated: 14.09.2019

Sir,

In Kind reference to above, following are the e-flow targets for the period for 21.02.2025 to 28.02.2025.

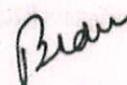
Sl. No.	Targeted Daily Average Discharge	Targeted Total Daily Volume	Period
1.	68.017 Cumecs	5.877 MCM	21.02.2025 to 28.02.2025

As per the approved SOP, the above values are based on the 20% of last 10 daily average Inflow of period (11.02.2025 to 20.02.2025) to the Pashulok Barrage.

To account the diurnal variability in the inflows, the e-flow release rate (discharge) during the day may vary within 20 percent range of target e-flow rate of the day. However, the flow volume released during day shall not be less than the targeted daily volume of e-flow release.

It is imperative that strict compliance to the above be ensured.

This is issued with the approval of the Superintending Engineer, HOC, CWC, Dehradun.

  
Shivam Tripathi  
(Executive Engineer)

**Copy to : for Information**

1. Principal Secretary, Irrigation Department, Government of Uttarakhand
2. Engineer-in-Chief, Irrigation and Water Resources Department, Government of Uttarakhand.
3. Chief Engineer, P. & D.O., Central Water Commission, Sewa Bhawan, New Delhi.
4. Chief Engineer, UGBO, Central Water Commission, Lucknow.
5. Executive Director (Technical), NMCG, DoWR, RD & GR, New Delhi.
6. Superintending Engineer, Hydrological Observation Circle, Central Water Commission Dehradun

एन-81 शिवालिक नगर, हरिद्वार, उत्तराखण्ड)

दूरभाष: 1334-235882.

ईमेल: hgdcwc@gmail.com, eehgd-cwc@nic.in

जलसंरक्षण-सुरक्षितभावित्थ



N-81, Shivalik Nagar, Haridwar-(UK)

Tel: 1334-235882,

E-mail: hgdcwc@gmail.com, eehgd-cwc@nic.in

Conserve Water- Save Life

पशुलोक बैराज, यू.जे.वी.एन.एल., के दिनांक 01.02.2025 to 10.02.2025 के मध्य पर्यावरणीय प्रवाह लक्ष्य के सम्बन्ध में।

1 message

Shivam Tripathi <eehgd-cwc@gov.in>

Sat, Feb 1, 2025 at 2:55 PM

To: eeemujvnpashulokbarragerksh <eeemujvnpashulokbarragerksh@gmail.com>

Cc: Chief Engineer PDO <cepd-cwc@nic.in>, Shiv Sunder Singh <secolucknow-cwc@nic.in>, Director Morphology <dirmorpho-cwc@nic.in>, hodcamp id <hodcamp.id@gmail.com>, Secretary Irrigation <secy-irri-ua@nic.in>, Sudhir Kumar <sehocdehradun-cwc@nic.in>, hod plan <hod.plan@gmail.com>, Davendra Mathuria <ed-technical@nmcg.nic.in>

महोदय,

कृपया वांछित संलग्नक प्राप्त कीजिये।

Regards,

O/O अधिशासी अभियन्ता/ Executive Engineer

हिमालयी गंगा मंडल/ Himalayan Ganga Division

केंद्रीय जल आयोग/ Central Water Commission

N-81, शिवालिक नगर, रानीपुर, हरिद्वार/ N-81, Shivalik Nagar, Ranipur, Haridwar



e-flow targets of Pashulok Barrage, U.J.V.N.L., for the period 01.02.2025 to 10.02.2025.pdf

1910K



Raj Kumar &lt;eeemujvnpashulokbarragerksh@gmail.com&gt;

पशुलोक बैराज, यू.जे.वी.एन.एल., के दिनांक 11.02.2025 to 20.02.2025 के मध्य पर्यावरणीय प्रवाह लक्ष्य के सम्बन्ध में।

1 message

Shivam Tripathi &lt;eehgd-cwc@gov.in&gt;

Tue, Feb 11, 2025 at 12:58 PM

To: eeemujvnpashulokbarragerksh &lt;eeemujvnpashulokbarragerksh@gmail.com&gt;

Cc: Chief Engineer PDO &lt;cepd-cwc@nic.in&gt;, Shiv Sunder Singh &lt;secolucknow-cwc@nic.in&gt;, Director Morphology &lt;dirmorpho-cwc@nic.in&gt;, hodcamp id &lt;hodcamp.id@gmail.com&gt;, Secretary Irrigation &lt;secy-irri-ua@nic.in&gt;, Sudhir Kumar &lt;sehocdehradun-cwc@nic.in&gt;, hod plan &lt;hod.plan@gmail.com&gt;, Davendra Mathuria &lt;ed-technical@nmcg.nic.in&gt;

महोदय,

कृपया वांछित संलग्नक प्राप्त कीजिये।

Regards,

O/O अधिशासी अभियन्ता/ Executive Engineer

हिमालयी गंगा मंडल/ Himalayan Ganga Division

केंद्रीय जल आयोग/ Central Water Commission

N-81, शिवालिक नगर, रानीपुर, हरिद्वार/ N-81, Shivalik Nagar, Ranipur, Haridwar

e-flow targets of Pashulok Barrage, U.J.V.N.L., for the period 11.02.2025 to 20.02.2025.pdf  
1183K

पशुलोक बैराज, यू.जे.वी.एन.एल., के दिनांक 21.02.2025 to 28.02.2025 के मध्य पर्यावरणीय प्रवाह लक्ष्य के सम्बन्ध में |

1 message

Shivam Tripathi <eehgd-cwc@gov.in>

Fri, Feb 21, 2025 at 3:08 PM

To: eeemujvnlpashulokbarragerksh <eeemujvnlpashulokbarragerksh@gmail.com>

Cc: Chief Engineer PDO <cepd-cwc@nic.in>, Shiv Sunder Singh <secolucknow-cwc@nic.in>, Director Morphology <dirmorpho-cwc@nic.in>, hodcamp id <hodcamp.id@gmail.com>, Secretary Irrigation <secy-irri-ua@nic.in>, Sudhir Kumar <sehocdehradun-cwc@nic.in>, hod plan <hod.plan@gmail.com>, Davendra Mathuria <ed-technical@nmcg.nic.in>

महोदय,

कृपया वांछित संलग्नक प्राप्त कीजिये |

Regards,

O/O अधिशासी अभियन्ता/ Executive Engineer

हिमालयी गंगा मंडल/ Himalayan Ganga Division

केंद्रीय जल आयोग/ Central Water Commission

N-81, शिवालिक नगर, रानीपुर, हरिद्वार/ N-81, Shivalik Nagar, Ranipur, Haridwar

 e-flow targets of Pashulok Barrage, U.J.V.N.L., for the period 21.02.2025 to 28.02.2025.pdf

652K

<u>Details of water flow released daily into rivers from dams/barrages/weirs of hydro electric projects</u>		
		Month of February 2025
Name of Barrage:- Pashulok Barrage		
Date	E-Flow which have to be released as per CWC order	E flow release from Pashulok Barrage
1-Feb-2025	58.07	64.13
2-Feb-2025	58.07	62.50
3-Feb-2025	58.07	64.38
4-Feb-2025	58.07	62.63
5-Feb-2025	58.07	62.00
6-Feb-2025	58.07	62.33
7-Feb-2025	58.07	61.58
8-Feb-2025	58.07	61.75
9-Feb-2025	58.07	61.83
10-Feb-2025	58.07	61.58
11-Feb-2025	66.24	64.92
12-Feb-2025	66.24	67.08
13-Feb-2025	66.24	68.75
14-Feb-2025	66.24	69.54
15-Feb-2025	66.24	69.50
16-Feb-2025	66.24	70.79
17-Feb-2025	66.24	71.25
18-Feb-2025	66.24	71.63
19-Feb-2025	66.24	71.21
20-Feb-2025	66.24	70.04
21-Feb-2025	68.02	70.63
22-Feb-2025	68.02	72.29
23-Feb-2025	68.02	71.13
24-Feb-2025	68.02	70.67
25-Feb-2025	68.02	70.92
26-Feb-2025	68.02	72.38
27-Feb-2025	68.02	72.21
28-Feb-2025	68.02	71.71
<b>Total</b>		<b>1891.36</b>
<b>Average</b>		<b>67.54857143</b>

//TRUE COPY

**IN THE MATTER OF:**

PRAHLAD GOENKA &amp; ANR.

... APPLICANTS

Versus

UNION OF INDIA &amp; ORS.

... RESPONDENTS

**VAKALATNAMA**

KNOW ALL to whom these presents shall come that I Lalit Kumar, Executive Engineer, presently R/o Uttarakhand Jal Vidyut Nigam Ltd., the above-named Respondent No. 7 do hereby appoint **ARJUN GARG, ADV., KRITI GUPTA, ADV., SAGUN SHRIVASTAVA, ADV., SAARANSH SHUKLA, ADV.** (hereinafter called the Advocate) to be my/our Advocate in the above-noted case and authorize him: -

To act, appear plead in the above-noted case in this Tribunal / Commission or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, replications appeals cross-objections or petitions for executions, review, revision, restorations withdrawal compromise or other petition, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that many arise touching or in any manner relating to the said case.

To take out execution proceedings. To take out execution proceedings.

To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the case.

To appoint and instruct and other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the attorney on our behalf.

And I/We the undersigned do hereby agree to rectify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing, or any negligence of the said Advocate/s or his/their Substitute.

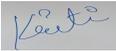
And -I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same. The free settled is only for the above case and Court.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this 06 day of March 2025.  
Accepted subject to the terms of fees.

 **ARJUN GARG, ADV.,**





 **KRITI GUPTA, ADV., SAGUN SHRIVASTAVA, ADV., SAARANSH SHUKLA, ADV.**

F-2, Second Floor,  
Lajpat Nagar - III, New Delhi-110024  
(O) - 011-43516615 (M) – 9971796913  
E-mail: [Arjun.garg@agalaw.in](mailto:Arjun.garg@agalaw.in)

  
**Executive Engineer (Civil)**  
UJVN Limited  
Pashulok Barrage, Rishikesh  
**X**  
**(Respondent No. 7)**